

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

REVIEW APPLICATION NO. 170/00007/2019

IN

ORIGINAL APPLICATION NO.170/00117/2016

DATED THIS THE 25th DAY OF JUNE, 2019

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV.SANKAR MEMBER (A)

1.The Director General,  
Archaeological Survey of India,  
Janapath Road,  
New Delhi – 110 011.

2.The Director General,  
Archaeological Survey of India,  
Bangalore Circle,  
Kendriya Sadan, Vth Floor,  
“F” Wing, 17th Main,  
Koramangala,  
Bangalore – 560 034

3.The Superintendent of Archaeologist  
And Appellate Authority,  
Archaeological Survey of India,  
Bangalore Circle,  
Kendriya Sadan, Vth Floor,  
“F” Wing, 17th Main,  
Koramangala,  
Bangalore – 560 034

4.The Assistant Superintendent of Archaeologist,  
Archaeological Survey of India,  
Kamalapur – 583 221,  
Hospet Taluk, Bellary District.

...Review Applicants

(By Shri K. Gajendravasu, Sr. Panel Counsel)

V/s.

Sri S. Venkatesh,  
S/o Swaminathan,  
Aged about 43 years,  
R/at Hampi Power House,  
Hospet Taluk, Bellary District,  
Presently working as Casual Labour,  
In Archaeological Survey of India,  
Archaeological Department,  
Kamalapur – Hampi, Hospet Tq.,  
Bellary District. .... Review Respondent

(By Shri BS.Venkatesh Kumar .. Advocate)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. The respondents now relies on Annexure RA-5 to hold that applicant had worked only for 206 days in 1985-86 and 194 days in 1986-87. We had asked for the Acquittance Roll to be produced. On the ground that it is voluminous, it was not produced and it was admitted in Court that applicant had worked for 243 and 1/3 days in open hearing. These kind of Review Applications are filed for the very simple reason that the concerned authority do not pay any money from his pocket. Without any doubt these kind of litigations must be stopped, otherwise the welfare concept in the Constitution cannot survive. Therefore, we hold that Review Application is totally and absolutely without any merit. We impose a cost of Rs.10,000/- on the concerned officials to be paid from

their pockets and there will be a specific mandate to Respondent-1 to collect the cost from them and to be paid to the applicant within one month next. RA is dismissed.

(CV.SANKAR)  
MEMBER (A)

(DR. K.B. SURESH)  
MEMBER (J)

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Annexures referred to by the applicant in R.A. No.7/2019

Annexure-RA1: Copy of the order dated 29.11.2018 in OA.117/2016

Annexure-RA2: Copy of OM

Annexure-RA3: Copy of reference

Annexure-RA4: Copy of judgement

Annexure-RA5: Copy of statement

Annexure-RA2: Copy of OM

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